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CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

Registration(OA) No. 275 of 1988

Asha Devi .. Applicant.

Versus

Union of India and others.. Respondents.

Hon'ble D.S.Misra,A.M.

Hon'ble G.S.Sharma,JM.

(Delivered by Hon'ble D.S.Misra)

In this application under Section 19 of the Administrative Tribunals Act XIII of 1985, the applicant has sought a direction to respondent no.1 to implement the orders of respondent no.3 issued on 10.7.1987. The application is against the Principal,Central School,Shakti Nagar,Mirzapur, Assistant Commissioner Kendriya Vidyalaya Sangathan Patna, and the Commission^{er} Kendriya Vidyalaya Sangathan,New Delhi. *be*

2.We have heard learned counsel for the applicant on the question of Kendriya Vidyalaya Sangathan being a non-govermental organization. The Kendriya Vidyalaya Sangathan is a registered society and the same has not been notified under Section 14^{(2) be} of the A.T.Act,1985 bringing it within the jurisdiction of this tribunal.

Accordingly, the application is dismissed at the admission stage.

D.S.Misra
A.M. 28/4/88

J.M.
J.M.

JS/ 28.4.1988